

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 8

**IA No. 167/2023
And
CP(IB) No. 21/Chd/Hry/2023**

**Under Section 9, IBC 2016
R 11 NCLT**

In the matter of:-

Teemage Builders Pvt. Ltd.

.....Petitioner/Operational Creditor

Vs.

G.P. Realtors Pvt. Ltd.

.....Respondent/Corporate Debtor

Present :

Mr. Bhriagu Agnihotri, Advocate for the petitioner in CP(IB) No. 21/Chd/Hry/2023 and for the applicant in IA No. 167/2023.

IA No. 167/2023

As per last order, the compliance affidavit has been filed vide diary No. 00474/2 dated 23.02.2023. The same is taken on record.

This application has been filed for condonation of delay of 201 days in re-filing the petition. The reason assigned is that the earlier Legal Manager had left the company. Thereafter, sometime was taken for replacement by hiring new Legal Manager and there is no mala fide in delay in re-filing the petition. The application is supported by an affidavit. Keeping in view the facts and circumstances mentioned in the application with supporting affidavit, the delay of 201 days is condoned in the interest of justice and IA No. 167/2023 is allowed and disposed of accordingly.

CP(IB) No. 21/Chd/Hry/2023

Heard. Issue notice of this petition to the respondent-corporate debtor for 30.05.2023 to show cause as to why this petition be not admitted. The petitioner shall collect the notice from the Registry and send the same immediately to the respondent-corporate debtor at its registered address by speed post along with copy of petition and the entire paper book and the copy of this order as well as at the email address of the respondent-corporate debtor, as available on the master data of the company.

In case, the service of speed post on the corporate debtor is not effected, the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable, within two weeks.

The corporate debtor is given the opportunity of filing reply, if any, within two weeks after receipt of notice with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed two week thereafter with a copy in advance to the counsel opposite.

List on 30.05.2023.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

March 13, 2023
VN